

Details of the searches conducted, items seized and further action taken thereon are furnished below:

Premises searched and date: of search	Items seized	Action taken by the Dte. of Enforcement
1. Mount Pleasant, Tourist Home Room No 3, Chengannur Date 22-4-77	Three bank pass books	Enquiries in this case have shown no contravention of Foreign Exchange Regulation Act.
2. Ananthriathu House, Near Pullad Junction, Pullad, Date 22-4-1977	Two bank pass books	Show Cause Notice has been issued to the concerned party on 1-3-1978 and the case is under adjudication.
3. Ananthavady, Malakkara, Chengannur Date 7-6-1977	Indian currency Rs 11,50,000, U S 23, French Fr. 120 and 13 papers	Indian currency of Rs 11.5 lakhs seized were handed over to Income-tax Authorities as the same were not found to have been involved in any violation of the Foreign Exchange Regulation Act. The Foreign Exchange involved has been released for surrender to an authorised dealer in foreign exchange. A certificate has since been produced from the authorised dealer evidencing the surrender of the foreign exchange.

#### Air Service between Amarkantak and Capital of Country

5080. SHRI SHYAMLAL DHURVE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are considering a scheme to introduce air service between Amarkantak, a cultural and beautiful spot in Madhya Pradesh and the capital of the country; and

(b) if so, the time by which the scheme is likely to be implemented?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir. Not at present.

(b) Does not arise.

#### Proposal to change the norms for Distribution of Imported Raw Cashewnuts

5081. SHRI M. N. GOVINDAN NAIR: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether the Union Government has proposed to change the

norms for the distribution of imported raw Cashewnuts;

(b) whether Government's attention has been drawn to the possible repercussions of a change in norms;

(c) whether this Government has been appealed by the Kerala State Government not to take unilateral decision in this regard; and

(d) what are the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) to (d). A number of representations have been received from Tamilnadu, Karnataka, Maharashtra and Goa for changing the norms of distribution of imported raw cashewnuts, so as to enable the large number of cashew processing factories set up after 31st August, 1970, to get allotment of imported raw cashewnuts. These representations are being examined. The Central Government has also received a representation from the Government of Kerala and also from M.Ps. of Kerala to maintain *status quo*.